

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304
31/252/ND2024

IN THE MATTER OF:

GENERAL MANAGEMENT AND CONSTRUCTION Petitioner/Applicant
COMPANY PRIVATE LIMITED

Vs.

Registrar of the Companies

.... Respondent

Order u/S. 252 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the RP : CS Abdul Quadir

ORDER

Ld. Counsel appears for the Petitioner. The Petitioner has filed an affidavit on 10.06.2024 in compliance with the order dated 26.02.2024.

The RoC seeks time to file report. One week time granted.

The Income Tax Department is also directed to file report within one week.

The Petitioner is directed to file an action plan for next five years within the said period.

List the matter **on 23.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay